

other question as to who was responsible for this. Naturally, we will have to make an assessment after the inquiry is completed. Personally, I do not think there is any strained relation between the army and the people as such. On this occasion, I find that, from the information I have received, immediately after hearing about this incident, the Deputy Commissioner himself reached the spot and he tried to take the matters in his hand and tried to arrest the person himself. So, that shows that the officers, normally responsible for law and order, are vigilant and they are going to the spot and taking action.

**SHRI S. M. BANERJEE (Kanpur) :** What about the Governor there? Is he vigilant?

**SHRI Y. B. CHAVAN :** We will discuss the Governors later on. This is not the time for the Governors to come in.

As far as this general condition of law and order is concerned, I think, after the incidents in Gauhati in January last, the State Government have taken a large number of steps to see that things do not deteriorate.

12.28 hrs

#### PAPERS LAID ON THE TABLE

##### Indian Telegraph (First Amendment) Rules

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (**SHRI I. K. GUJRAL**) : I beg to lay on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1968, published in Notification No. G. S. R. 524 (English version) and G. S. R. 525 (Hindi version) in Gazette of India dated the 23rd March, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-912/68]

##### Notifications under Essential Commodities Act and Annual Report of Food Corporation of India

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (**SHRI ANNASAHIB SHINDE**) : I beg to lay on the Table a

copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) G. S. R. 674 published in Gazette of India dated the 6th April, 1968 rescinding the Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964.

(ii) G. S. R. 675 published in Gazette of India dated the 6th April, 1968 rescinding the Madras Coarse Rice (Maximum Prices) Order, 1964.

(iii) The Gur (Regulation of Use) Order 1968, published in Notification No. G. S. R. 685 in Gazette of India dated the 3rd April, 1968.

[Placed in Library, See No. LT-913/68]

(2) A copy of the Annual Report of the Food Corporation of India for the year 1966-67 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act 1964. [Placed in Library, See No. LT-914/68]

##### Dock Workers (Advisory Committee) Amendment Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (**SHRI S. C. JAMIR**) : I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules 1968 (First Amendment) published in Notification No. S. O. 1169 in Gazette of India dated the 30th March, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library, See No. LT-915/68]

12.29 hrs.

#### RE. CALLING ATTENTION NOTICES

(Query)

**SHRI S. M. BANERJEE (Kanpur) :** Sir, before the discussion on U. P. starts, may I request the Home Minister to make a statement on the communal disturbances in Allahabad? (Interruptions)

SOME HON. MEMBERS rose—

MR. SPEAKER : Order, order.